

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 309**  
**176/252/ND/2022**

**IN THE MATTER OF:**

Income Tax Officer ..... Petitioner/Applicant  
Vs.  
ROC (Trim Track Venture Pvt Ltd.) ..... Respondent

**Order under Section 252(1) of the Companies Act**

**Order delivered on 27.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Appellant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr, Mr. Rishabh  
Nangia, Mr. Nikhil Jain Advs.  
For the Respondent :

**ORDER**

Ld. Counsel appearing for the Appellant seeks and granted two weeks further time to file Assessment Order and Demand Notice.

List the matter **on 05.08.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay